

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.406
IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Ms. Suman Batra, Adv., Ms. Pooja Kshirsagar, Adv., Mr. Sanyam Saxena, Adv., Mr. Tejas Agarwal, Adv. & Ms. Komal Agarwal, Adv.
For the Respondent	:	

ORDER

Let **Notice** be issued as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Service be effected through all modes. Service affidavit be filed within ten days, failing which, the petition i.e. IB/572/ND/2022 shall be dismissed for want of compliance. Reply be filed within two weeks on receipt of the notice. Rejoinder, if any, be filed within one week thereafter, with advance copy to the other side.

Let the matter be fixed for **14.11.2022** for completion of service.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Amit

sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)